

### Protection and exploitation of Indian workers in foreign countries

\*471. SHRI A.C. DAS : Will the Minister of LABOUR be pleased to state :

(a) whether the workmen engaged by Indian Contractors/Business men/Public Undertakings abroad are covered by labour legislation like Indian Trade Union and Industrial Disputes Act, Workmen's Compensation Act, Minimum Wages Act, Payment of Wages Act, Employees Provident Fund and Gratuity Acts, Standing Order Acts ;

(b) if so, what protection from exploitation, harassment, non-payment of wages, bonus, gratuity and non-enrolment under Employees Provident Fund have been given to such workmen engaged abroad ;

(c) whether Minimum Wages to be paid to the workmen in different grades abroad have been fixed by the Government ;

(d) if not, what are the procedures followed by the Government to ensure payment of fair wages, introduction of welfare measures and protection from engagement in hazardous operations ; and

(e) has the Central Labour Relation Machinery powers to intervene if cases were brought to their notice ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA) : (a) to (e). The Indian Trade Union Act, the Industrial Disputes Act, Workmen's Compensation Act, Minimum Wages Act, Payment of Wages Act, Employees Provident Fund and Gratuity Acts, Standing Orders Act, etc. are applicable only within the territory of India and not outside.

Emigration of Indian workers for employment abroad is regulated in accordance with the orders of the Supreme Court dated 20th. March, 1979. According to these orders, authentic copies of the employment contract are required to be registered with the Protector of Emigrants. The wages and other terms and conditions of employment are governed by these contracts. The Supreme Court order referred to above forbids emigration to take up any employment which involves the doing of work prohibited by laws of India or which is regarded as unlawful or which offends against the public policy of India on the ground that the foreign employment involves the doing of work of kind or

nature which violates notions of human dignity or on any other similar grounds.

If any cases of violation of employment contracts are brought to the notice of the Government, appropriate steps are taken to redress their grievances.

नवादा, बिहार में कागज का कारखाना

\*472. श्री कुंवर राम : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि बिहार में नवादा जिले से बांस और खोई की सप्लाई दूर दराज स्थित कागज कारखानों को जा रही है ;

(ख) यदि हां, तो क्या सरकार नवादा में उपलब्ध कच्चे माल का उपयोग करने और कागज का उत्पादन बढ़ाने के लिए वहां ही एक कागज अथवा लुग्दी के कारखाने की स्थापना करना अथवा गैर-सरकारी क्षेत्र को लाइसेंस देना उचित समझती है; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

उद्योग और श्रम मंत्री (श्री नारायण दत्त सिंघारो) : (क) चूंकि बिहार के नवादा जिले में गन्ने की खोई अथवा बांस के पर्याप्त साधन नहीं है, इसलिए अन्य क्षेत्रों में स्थित कागज मिलों को इस जिले में इस कच्ची सामग्री की निरन्तर शायद ही कुछ आपूर्ति की जा रही हो।

(ख) और (ग) प्र. एन ही नहीं उठते।

### Liquor deaths

\*473. SHRI HARINATH MISRA : Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) the total number of liquor deaths occurred in various parts of the country, with names of places (State-wise) since January, 1980 ;